

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No.323
IB-13/ND/2023
New IA-2886/2024

IN THE MATTER OF:

CFM Asset Reconstruction Pvt. Ltd. ... Applicant/Petitioner

Versus

Sh. Darshan Lal Baweja ... Respondent

Under Section: 95 of IBC, 2016

Order delivered on 03.06.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant :

For the RP : Adv. Ashutosh Kumar along with Resolution
Professional Neeraj Bhatia

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2886/2024: Present IA has been preferred under Section 99 of the IBC, 2016. Let the notice be issued to the Respondent/Personal Guarantor, returnable on 08.07.2024. It goes without saying that the copy of IA/Report shall be enclosed with notice. The Applicant undertakes to serve the notice upon respondent through all modes including E-mail and file affidavit/proof of service within one week.

List on 08.07.2024.

**Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)**

**Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**